

ITEM NO.1

COURT NO.6

SECTION II-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 679/2015

ABU SALEM ABDUL KAYYUM ANSARI

Appellant(s)

VERSUS

THE STATE OF MAHARASHTRA
([FOR DIRECTIONS])

Respondent(s)

WITH

Cr1.A. No. 681/2015 (II-A)

Cr1.A. No. 2145/2017 (II-A)

Cr1.A. No. 180/2018 (II-A)

Cr1.A. No. 1851/2019 (II-A)

IA No. 172565/2019 - GRANT OF BAIL

Date : 08-03-2022 These appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL

HON'BLE MR. JUSTICE M.M. SUNDRESH

For Appellant(s)

Mr. Rishi Malhotra, AOR

Mr. Sanjay Mani Tripathi, Adv.

Ms. Anu Gupta, AOR

Mr. Kamal Kant Tripathi, Adv.

Mr. Sandiv Kalia, Adv.

Mr. Satbir Singh Pillania, Adv.

Ms. Reena Rao, Adv.

Mr. Nand Ram, Adv.

Mr. V.G.R. Achary, Adv.

Dr. Sushil Balwada, AOR

Mr. S. Hari Haran, Adv.

Ms. Prapti A., Adv.

Mr. Vikash Singh, AOR

Mr. Satish Pandey, AOR

For Respondent(s)

Mr. K.M. Nataraj, Ld. ASG

Mr. Sanjay Kumar Tyagi, Adv.

Mr. Rajesh Kumar Singh, Adv.

Mr. Sachin Sharma, Adv.

Mr. Shailesh Madiyal, Adv.

Mr. Mayank Pandey, Adv.

Mr. Mukesh Kumar Maroria, AOR
Mr. Arvind Kumar Sharma, AOR

Mr. Sachin Patil, AOR
Mr. Rahul Chitnis, Adv.
Mr. Aaditya A. Pande, Adv.
Mr. Geo Joseph, Adv.
Ms. Shwetal Shepal, Adv.
Mr. C. Aravind, Adv.

UPON hearing the counsel the Court made the following
O R D E R

We are not satisfied with the reply as the question as to whether the assurance given by the then Deputy Prime Minister on behalf of the Government of India is to be abided or not and the Government will have to take a stand, keeping in mind their international commitment made and the ramifications of the same, if the same is not abided.

We, therefore, call upon the Home Secretary to file an affidavit in this case.

At request of learned Additional Solicitor General, three weeks' time is granted for the said purpose.

List on 12.04.2022.

(ASHA SUNDRIYAL)
ASTT. REGISTRAR-cum-PS

(POONAM VAID)
COURT MASTER (NSH)